

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification**

**Srinagar, the 19<sup>th</sup> July, 2016**

**SRO 234** ; - In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all the Notications issued in this behalf, Government hereby appoint the following officers to be the Competent Authority for purposes of the said Act, within the jurisdiction shown against each:-

S.No	Name & designation of the Officer	Jurisdiction
1	Mr. Ghulam Mehdi, KAS. Sub-Divisional Magistrate Shakar-Chiktan	Sub- Division Shakar-Chiktan
2	Mr. Ghulam Mohi-ud-Din KAS, Sub-Divisional Magistrate Sankoo.	Sub-Division Sankoo

**By order of the Government of Jammu and Kashmir**

Sd/-

**(Muhammad Afzal) IAS**

Commissioner /Secretary to Government,  
Revenue Department

Dated: -19-07-2016

No: - Rev/LB/19/2006-Kargil

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Sringar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Kargil.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Kashmir for publication in the Govt. Gazette.
- 8 OSD, to Hon'ble Minister for Revenue , Relief and Rehabilitation for information of the Minister.
- 9 Pvt.Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
- 11 I/C Website for hoisting the said notification (SRO) on official website.
- 12 Notification / Stock file.

(Latief Ahmad)

Under Secretary to Government  
Revenue Department